

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chandernagore Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 52/TT/2023**

Date: 14.9.2023

To

Shri B. B. Rath  
Sr. General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2, Sector-29,  
Gurgaon-122001

Subject:- **Determination of transmission tariff from COD to 31.3.2014 for Asset-1: 500MVA, 400/220kV, 3Ph, ICT-5 alongwith associated bays at Bhadla S/s, Asset-2: 500MVA, 400/220kV, 3Ph, ICT-3 alongwith associated bays at Saharanpur S/s, Asset-3: 500MVA, 400/220kV, 3Ph, ICT-4(5th ICT) alongwith associated bays at Bhadla S/s, Asset-4 400kV,125MVAR Bus Reactor-2 along with assoicated bays at Sikar S/s, Asset-5: 400 kV, 125 MVAR, 3 Ph Bus Reactor along with associated bays at Mandola Substation, Asset-6: 500 MVA, 400/220 kV, 3 Ph ICT along with associated 400 kV & 220 kV ICT bays at Sonapat Substation, Asset-7: 220 kV, 25 MVAR, 3 Ph Bus Reactor along with associated bays at Jind Substation, Asset-8: 220 kV, 25 MVAR, 3 Ph Bus Reactor along with associated bays at Mandola Substation, Asset-9: 400 kV, 125 MVAR, 3 Ph Bus Reactor along with associated bays at Meerut Substation, Asset-10: 500 MVA, 400/220 kV, 3 Ph ICT along with associated 400 kV & 220 kV ICT bays at Roorkee Substation, Asset-11: 1 no. 220 kV line bay at Roorkee substation, Asset-12: 2 nos. 220 kV line bays at Sonapat substation, Asset-13: 400 kV, 125 MVAR, 3 phase Bus Reactor along with associated bay at Maharaniabagh Substation, Asset-14: 400 kV, 125 MVAR, 3 phase Bus Reactor along with associated bay at Hisar Substation, Asset-15: 2 no. 220kV bays at Abdullapur Substation, Asset-16: 01 No. 25 MVAR 220 kV Bus Reactor at Fatehabad sub station, Asset-17: 01 No. 125 MVAR 400 kV Bus Reactor at Kishenpur sub station, Asset-18: 01 No. 25 MVAR 220 kV Bus Reactor at Kishenpur sub station, Asset-19: 02 Nos. 25 MVAR 220 kV Bus Reactor at Jalandhar sub station, Asset-20: 01 No. 125 MVAR 400 kV Bus Reactor at Jalandhar sub station, Asset-21: 01 No. 25 MVAR 220 kV Bus Reactor at Amritsar sub station, Asset-22: 01 No. 125 MVAR 400 kV Bus Reactor at Moga Sub Station, Asset-23: 01 No. 125 MVAR 400 kV] Bus Reactor at Patiala Sub Station, Asset-24: 02 nos 220kV Line bays at 400/220kV Lucknow Sub Station, Asset-25: 1X315 MVA 400/220kV ICT-III along with**

**associated bays (315 MVA ICT shifted from Lucknow after replacement of 1X315 MVA 400/220 kV ICT by 1X500 MVA ICT at Lucknow) at 400/220kV Gorakhpur Sub Station, Asset-26: 02 nos 220kV Line bays at 400/220kV Gorakhpur Sub Station, Asset-27: 1X500 MVA 400/220kV ICT along with associated bays at 765/400/220 kV Fatehpur Sub Station, Asset-28: 02 nos 220kV Line bays at 765/400/220kV Fatehpur Sub Station, Asset-29: 1x125 MVAR, 400kV Bus Reactor and associated bay at Allahabad Sub Station under Northern Region System Strengthening-XL(NRSS-XL) in the Northern Region**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.9.2023 :

**2019-24 period**

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the instant assets.
- b) Submit soft copies of IDC statements for the instant transmission assets (in .xlsx format)
- c) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.
- d) Confirmation whether any more ACE is expected beyond 2024-25.
- e) Provide chronological details of actual periodicity being affected by events causing the delay in commission of the transmission assets.
- f) Confirm whether Asset-11, Asset-12, Asset-13, Asset-15, Asset-17, Asset-18, Asset-24, Asset-26, and Asset-28 have been commissioned yet and provide details of the actual COD and documentary evidence for the same.
- g) Submit IDC statements and revised tariff forms for Asset-11, Asset-12, Asset-13, Asset-15, Asset-17, Asset-18, Asset-24, Asset-26, and Asset-28.
- h) Provide Initial Spares discharge statement for the transmission assets.

**Forms**

- i) Provide flow of liabilities statement as per Annexure-I for the instant assets.
- j) Form-12

2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

## Annexure – I

Name of Petitioner:

Name of Project:

Asset No.	Headwise /Partwise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/ 31st March 2019*	Discharge						Reversal						Additional Liability Recognized^						Outstanding Liability as on 31.3.2024			
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)				
Asset - 1	Party - A																									
Asset - 1	Party - B																									

# TL/SS/Communication Systems etc.

\*Whichever is later

^Works deferred for execution, contract amendment - please specify